

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.04/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2018**  
**(F.No.14/12/2018/NCLAT/UR/1151**

**In the matter of:**

Liberty House Group PTE Ltd. .... Appellant

Versus

ARGL Limited & Ors. .... Respondents

Appearance: Anushka Sharda and Mr. Rahul Gupta,  
Advocates, for the Appellant.

**03.01.2019**

This is an application under sub-rule (2) to Rule 26 of the NCLAT Rules, 2016 (the Rules) to extend the time granted for compliance.

2. The facts mentioned in the Interlocutory Application (IA) in short is that the Appellant filed the Memo of Appeal on 14.12.2018 and the Office after scrutiny of the Memo of Appeal on 15.12.2018 intimated the defects to the Appellant on 17.12.2018 and the Memo of Appeal was returned to the Appellant on 21.12.2018. The Appellant re-filed the Memo of Appeal on 27.12.2018. It is stated in the IA that one of the defects pointed out by the Registry was non-filing of original authorisation letter. The Appellant called for the original authorisation letter from its Singapore office and hence, there is delay of three days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. As prayed by learned Counsel, put up the case before the Hon'ble Bench under the heading for admission on 07.01.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar